

RATIFIED

Minutes of Meeting No.24/13 scheduled on 19.02.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 24/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 19.02.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption (Chapter-4) of Foreign Trade Policy 2009–2014/ Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.23/13 dated 5.2.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:02.04.2013
	Decision : On the recommendation of DHI, the Committee decided to forward copy of application to MSME for examination and comments.			

3	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.1.2013 and decided to remind them for expediting their comments.			

4	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:02.04.2013

Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.

5	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:02.04.2013
	Decision : The Committee noted that six replies have been received from firm in response to six deficiency letters issued to them. However, the firm has not provided complete information. A copy of firm's application has now been forwarded to MSME for examination and comments. Firm is again finally requested to provide complete information as called vide various deficiency letters and in case firm wish to avail personal hearing then they may appear for personal hearing before the NC on 2.4.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhavan, New Delhi to explain detailed manufacturing process of their case. In case of non-receipt of complete information from the firm, the Committee would be constrained to reject the case with direction to pay Customs duty and applicable interest for regularization of the case.			

6	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:02.04.2013
	Decision : The Committee noted that firm vide email dated 19.2.2013 has requested for 15 days more time for furnishing information.			

7	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3/62/12-TSW(B)/12 dated 14.01.2013 (copy enclosed). RLA may take necessary action accordingly.			

8	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Approved
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(165)2011-ME dated 07.02.2013 (copy enclosed). RLA may take necessary action accordingly.			

9	Case No.:23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:02.04.2013
	Decision : The Committee noted that copy of firm's application was forwarded to Ministry of Steel and decided to await comments.			

10	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214	Defer

			28.03.2012	Date:02.04.2013
	Decision : The Committee noted that it is a case of Deemed Exports and a copy of PAC was received from firm. The Committee decided to forward copy of this document to DIPP for examination and comments.			
11	Case No.: 69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DIPP. However, the Committee decided to check from firm whether it is a case of Deemed exports or physical exports. In case of supply against EPCG licence, the following details may also be provided : i. EPCG licence number and date. ii. CIF value of the licence. iii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iv. Custom duty saved amount. v. Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.			
12	Case No.: 42/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.1.2013 followed by reminder dated 30.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
13	Case No.: 46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(116)/2012-TSW(B)/7 dated 29.12.2012 (copy enclosed). RLA may take necessary action accordingly.			
14	Case No.: 22/5/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/81/050/00089/AM13/	RLA File :04/24/040/00002/AM13/	Lic.No/Date:0410135521 12.04.2012	Defer Date:02.04.2013
	Decision : The Committee noted that copy of firm's application was forwarded to Ministry of Steel and decided to await comments.			
15	Case No.: 5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/		
			Lic.No/Date:0510322243	Defer

		16.04.2012	Date:02.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 followed by reminder dated 31.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

16	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm vide email dated 19.2.2013 has requested for 15 days more time for furnishing information.			

17	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:02.04.2013
	Decision : The Committee noted that DIT has sought some information from firm required for examination of the case and firm's reply is awaited.			

18	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(176)2011-ME dated 30.01.2013 (copy enclosed). RLA may take necessary action accordingly.			

19	Case No.:11/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00346/AM13/	RLA File :03/95/040/00075/AM13/	Lic.No/Date:0310693103 02.05.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

20	Case No.:1/5/80-ALC2/2012	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00063/AM13/	RLA File :31/82/040/00424/AM12/	Lic.No/Date:3110054139 09.05.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm was asked to provide EPCG licence details and a reply was also received from firm vide letter dated 14.1.2013. The Committee decided to forward copy of firm's reply to the technical authority and defer the case.			

	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:24/80-ALC2/2012	Status: Deferred
--	-----------------------------------	--------------------------------	------------------------------	-----------------------------------

21			ALC2/2012 19.02.2013	
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Transferred to NC3
	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	
22	Decision : The Committee noted that Department of Pharmaceuticals vide OM No. 35021/01/2013-PI (Norms) dated 28.1.2013 has informed that the HS Code 90189031 used by the applicant for all export products is misleading and it refers to some equipments such as renal dialysis equipments artificial kidney, kidney machine and dialyzer. As the products are analogous to dextrose or saline solutions sold in plastic pouches used for various clinical conditions, these products need to be classified under Chapter 30 for Pharmaceutical products. Dept. of Pharmaceuticals has advised that the company to resubmit the application with proper HS Code. In view of Department of Pharmaceuticals observation that the products need to be classified under Chapter 30 for Pharmaceutical products, the Committee decided to transfer the case to NC-III and to also advise the firm that they may revise and resubmit their application to RA and send copy to Norms Committee-III for fixation of norms. The Committee also decided to inform this fact to RA for their information.			

	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
23	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:02.04.2013
Decision : The Committee noted that DIT has sought some information from firm for examination of the case and firm's reply is awaited.				

	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
24	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:02.04.2013
Decision : The Committee noted that copy of deficiency letter has been again forwarded to firm for providing information and decided to remind the firm to immediately submit the requisite information.				

	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
25	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:02.04.2013
Decision : The Committee noted that DHI vide letter NO. 3(110)/2012-TSW(B)/6 dated 28.12.2012 has provided their comments. The Committee, however, observed that this is a case of supply against EPCG licence and firm's eligibility for facility of Advance Authorization against EPCG is being examined in EPCG Division.				

	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
26	HQ File :01/80/050/00250/AM13/	RLA File :07/24/040/00174/AM13/	Lic.No/Date:0710088739	Defer

HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:07/10088/99 13.06.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

27	Case No.:6/12/80-ALC2/2012	Party Name:CLYDE PUMPS INDIA PVT.LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Rejected
	HQ File :01/80/050/00246/AM13/	RLA File :05/23/040/00073/AM13/	Lic.No/Date:0510327269 14.06.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 followed by reminder dated 9.11.2012 and final reminder dated 26.12.2012 and decided to reject the case with direction to firm to pay custom duty and applicable interest for regularization of the case.			

28	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 and decided to remind them for expediting their reply.			

29	Case No.:24/15/80-ALC2/2012	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00359/AM13/	RLA File :03/95/040/00186/AM13/	Lic.No/Date:0310699820 26.06.2012	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of export item to also be specified as 20,00,000 Nos. in addition to its weight. - Quantity of import item at Sl. No. 1(Copper tube) to be allowed as 12423 Kgs.(97819 Meters) inclusive of 1 % wastage. - Quantity of import item at Sl. No. 2 to be allowed as 40,00,000 Nos. (2800 Kgs.) on net to net basis. RLA may take necessary action accordingly.			

30	Case No.:1/9/80-ALC2/2012	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00181/AM13/	RLA File :31/83/040/00066/AM13/	Lic.No/Date:3110054924 06.07.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 followed by reminder dated 31.12.2012 and final reminder dated 31.1.2013 and decided to await 15 days more to receive firm's reply.			

31	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:24/80-ALC2/2012	Status: Deferred
--	------------------------------------	--	------------------------------	-----------------------------

			19.02.2013	
32	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm was requested to provide details of amendment made by RA in the import and export product and decided to remind them for expediting their reply.				

	Case No.:6/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
33	HQ File :01/80/050/00341/AM13/	RLA File :03/95/040/00286/AM13/	Lic.No/Date:0310703316 27.07.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
34	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:02.04.2013
Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Details of export Products at Sl. No. 18 with specific items of this export product. 2. Details/Specifications of import items at Sl. No. 1, 3, 5, 7, 11 to 13 & 14 to 19. 3. Constituents of "Sets" for import items at Sl No. 1, 3, 5, 7 & 14 to 19 4. Details of manufacturing activities on import items at Sl. No. 11 to 13, if any.				

	Case No.:21/15/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Approved
35	HQ File :01/80/050/00356/AM13/	RLA File :07/24/040/00222/AM13/	Lic.No/Date:0710090408 27.08.2012	
Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Export product at Sl. No. 1 to contain "246115.4 Kgs. of HR High Tensile Steel Sheet". 2. Export product at Sl. No. 2 to contain "129215 Kgs. of HR High Tensile Steel Sheet". 3. Export product at Sl. No. 3 to contain "251055.4 Kgs. of HR High Tensile Steel Sheet". 4. Quantity of import item at Sl. No. 1 to be allowed as 657706 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.				

	Case No.:19/15/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Approved
36	HQ File :01/80/050/00354/AM13/	RLA File :07/24/040/00231/AM13/	Lic.No/Date:0710090516 30.08.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(238)/11-ME dated 7.2.2013 (copy enclosed). RLA may take necessary action accordingly.				

	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
--	------------------------------------	---	--	-----------------------------------

37			19.02.2013	
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm has vide letter dated 15.2.2013 informed that they will not be making supplies to EPCG licenses. The Committee, however, observed that the case is under examination of DHI and decided to await comments.				

38	Case No.:14/15/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00349/AM13/	RLA File :05/23/040/00191/AM13/	Lic.No/Date:0510333407 03.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the firm was advised to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012. The Committee noted that firm has replied informing that Certificate from the DGG is not required as they are neither a licensee nor sub-contractor for undertaking the petroleum operations under PEL/ML area and are only a manufacturer/supplier of the items in India required by the licensee for their operational purposes under Deemed Export Scheme. Condition No.41 is applicable only when the fully finished products are imported by licensee or their sub-contractor and not applicable to the import or raw materials and components for the goods manufactured and supplied by the Domestic Supplier, under Deemed Export Scheme, as per DOR Notification No.2 dated 29.8.2000. The Committee decided to refer this case to Policy Section-VI for examination and comments.			

39	Case No.:4/18/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00372/AM13/	RLA File :31/83/040/00105/AM13/	Lic.No/Date:3110055624 03.09.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. W-27/2/2012 IPEHMD dated 2.1.2013 on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

40	Case No.:42/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00410/AM13/	RLA File :34/24/040/00148/AM13/	Lic.No/Date:3410035051 03.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

41	Case No.:17/15/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00352/AM13/	RLA File :05/23/040/00210/AM13/	Lic.No/Date:0510334009 07.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm vide letter dated 4.2.2013 has requested for 15 days more time for furnishing reply to deficiency letter.			

42	Case No.:9/18/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00377/AM13/	RLA File :31/83/040/00087/AM13/	Lic.No/Date:3110055736 10.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.12.2012 followed by reminder dated			

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

43	Case No.:35/18/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00403/AM13/	RLA File :03/94/040/00497/AM13/	Lic.No/Date:0310708767 12.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 followed by reminder dated 28.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

44	Case No.:8/18/80-ALC2/2012	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00376/AM13/	RLA File :31/82/040/00158/AM13/	Lic.No/Date:3110055789 13.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.1.2013 and decided to remind the firm for expediting their reply.			

45	Case No.:36/18/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00404/AM13/	RLA File :03/94/040/00415/AM13/	Lic.No/Date:0310708922 13.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that copy of firm's reply dated 20.1.2013 was forwarded to DHI for examination and comments.			

46	Case No.:14/18/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00382/AM13/	RLA File :05/23/040/00230/AM13/	Lic.No/Date:0510335030 18.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm vide letter dated 4.2.2013 has requested for 15 days more time for furnishing reply to deficiency letter.			

47	Case No.:17/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00385/AM13/	RLA File :05/23/040/00204/AM13/	Lic.No/Date:0510335146 19.09.2012	Defer Date:02.04.2013
	Decision : In this case, DIPP has provided their comments vide letter dated 19.2.2013. The Committee observed that it is not clear from the firm's application that it is a case of physical export and hence, decided to check from firm whether it is a case of physical export or deemed exports. If it is a case of Deemed exports, then the goods are supplied under which Para of Chapter 8 of FTP. In case it is a case of supply against Invalidation Letter to an EPCG licence, then firm may provide the following details of EPCG licence : i. CIF value of the licence. ii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iii. Custom duty saved amount. iv. Products to be manufactured.			

v. How EPCG licence holder intends to discharge the EO against their EPCG licence.

48	Case No.:20/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00388/AM13/	RLA File :05/23/040/00228/AM13/	Lic.No/Date:0510335145 19.09.2012	Defer Date:02.04.2013
	Decision : In this case, DIPP has provided their comments vide letter dated 19.2.2013. The Committee observed that it is not clear from the firm's application that it is a case of physical export and hence, decided to check from firm whether it is a case of physical export or deemed exports. If it is a case of Deemed exports, then the goods are supplied under which Para of Chapter 8 of FTP. In case it is a case of supply against Invalidation Letter to an EPCG licence, then firm may provide the following details of EPCG licence : i. CIF value of the licence. ii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iii. Custom duty saved amount. iv. Products to be manufactured. v. How EPCG licence holder intends to discharge the EO against their EPCG licence.			

49	Case No.:21/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00389/AM13/	RLA File :05/23/040/00229/AM13/	Lic.No/Date:0510335147 19.09.2012	Defer Date:02.04.2013
	Decision : In this case, DIPP has provided their comments vide letter dated 19.2.2013. The Committee observed that it is not clear from the firm's application that it is a case of physical export and hence, decided to check from firm whether it is a case of physical export or deemed exports. If it is a case of Deemed exports, then the goods are supplied under which Para of Chapter 8 of FTP. In case it is a case of supply against Invalidation Letter to an EPCG licence, then firm may provide the following details of EPCG licence : i. CIF value of the licence. ii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iii. Custom duty saved amount. iv. Products to be manufactured. v. How EPCG licence holder intends to discharge the EO against their EPCG licence.			

50	Case No.:3/18/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00371/AM13/	RLA File :04/24/040/00127/AM13/	Lic.No/Date:0410139880 20.09.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(67)/11-TSW(B)/11 dated 11.1.2013 (copy enclosed). RLA may take necessary action accordingly.			

51	Case No.:11/18/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00379/AM13/	RLA File :09/24/040/00219/AM13/	Lic.No/Date:0910053887 24.09.2012	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under on repeat basis: 1. Words "1 set comprising of 29 Heating modules" to be suffixed with the description of export product. 2. Net Weight of export products to be specified as 31685 Kgs. 3. Quantities of import items from Sl. Nos. 1 to 19 to be allowed on net to net basis as claimed by the firm.			

52	Case No.: 18/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00386/AM13/	RLA File :05/23/040/00243/AM13/	Lic.No/Date:0510335616 25.09.2012	Defer Date:02.04.2013
	Decision : In this case, DIPP has provided their comments vide letter dated 19.2.2013. The Committee observed that it is not clear from the firm's application that it is a case of physical export and hence, decided to check from firm whether it is a case of physical export or deemed exports. If it is a case of Deemed exports, then the goods are supplied under which Para of Chapter 8 of FTP. In case it is a case of supply against Invalidation Letter to an EPCG licence, then firm may provide the following details of EPCG licence : i. CIF value of the licence. ii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iii. Custom duty saved amount. iv. Products to be manufactured. v. How EPCG licence holder intends to discharge the EO against their EPCG licence.			

53	Case No.: 34/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00402/AM13/	RLA File :56/24/040/00023/AM13/	Lic.No/Date:5610001111 26.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.1.2013 and decided to remind them for expediting their reply.			

54	Case No.: 16/18/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Approved
	HQ File :01/80/050/00384/AM13/	RLA File :05/23/040/00234/AM13/	Lic.No/Date:0510336049 28.09.2012	
	Decision : Based on DHI written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.510325844 dated 25.5.2012. RLA may take necessary action accordingly.			

55	Case No.: 19/18/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00387/AM13/	RLA File :05/23/040/00251/AM13/	Lic.No/Date:0510336052 28.09.2012	Defer Date:02.04.2013
	Decision : The Committee noted that firm vide letter dated 4.2.2013 has requested for 15 days more time for furnishing reply to deficiency letter.			

56	Case No.: 2/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00337/AM13/	RLA File :05/24/040/00234/AM13/	Lic.No/Date:0510336368 03.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/106/2009-PC-II dated 2.1.2013 (copy enclosed). RLA may take necessary action accordingly.			

57	Case No.: 3/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00338/AM13/	RLA File :05/24/040/00237/AM13/	Lic.No/Date:0510336444 04.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/106/2009-PC-II dated 2.1.2013 (copy enclosed). RLA may take necessary action accordingly.			

58	Case No.: 13/18/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00381/AM13/	RLA File :02/24/040/00107/AM13/	Lic.No/Date:0210182828 04.10.2012	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under : 1. Words “namely, GRP Cooling Tower Fan Diameter 336 Inches” to be suffixed with the description of export product. 2. Net weight of export product to be specified as 1979.88 Kgs. 3. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as applied for i.e. 1247.32 Kgs., 831.55 Kgs. & 24.94 Kgs. respectively taking clue from SION C-1708. RLA may take necessary action accordingly.			

59	Case No.: 28/18/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Approved
	HQ File :01/80/050/00396/AM13/	RLA File :05/23/040/00259/AM13/	Lic.No/Date:0510336414 04.10.2012	
	Decision : Based on DHI written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: Item 1&2 – 1.02 Kg/Kg content. Item 3 to 7 – To be allowed on Net to Net basis. Item 8 to 10 – Electrode/wire – 1.26 MT and Flux – 1.26 MT. RLA may take necessary action accordingly.			

60	Case No.: 5/18/80-ALC2/2012	Party Name:UDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:02.04.2013
	Decision : The Committee noted that DIT has asked firm vide letter No. 46011/04/2013-PC.II dated 8.2.2013 to provide certain technical information required for examination of the case.			

61	Case No.: 29/18/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00397/AM13/	RLA File :05/24/040/00249/AM13/	Lic.No/Date:0510336580 05.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/106/2009-PC-II dated 2.1.2013 (copy enclosed). RLA may take necessary action accordingly.			

	Case No.: 30/18/80-ALC2/2012	Party Name:RASIC WATER NEEDS	Meet No/Date:24/80-	Status:
--	-------------------------------------	------------------------------	---------------------	----------------

62	Case No.:26/15/80-ALC2/2012	Party Name:INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00398/AM13/	RLA File :25/21/040/00067/AM13/	Lic.No/Date:2510003797 05.10.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm vide email provided reply and decided to forward copy to the technical authority for examination and comments.				

63	Case No.:26/15/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00361/AM13/	RLA File :56/24/040/00025/AM13/	Lic.No/Date:5610001164 08.10.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm vide email dated 18.2.2013 has sought more time for submission of information.				

64	Case No.:6/18/80-ALC2/2012	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00374/AM13/	RLA File :04/24/040/00142/AM13/	Lic.No/Date:0410140372 11.10.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 31.12.2012 and final reminder dated 29.1.2013 and decided to await 15 days more to receive information from firm.				

65	Case No.:40/18/80-ALC2/2012	Party Name:SHREE CHEM GLOBAL	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00408/AM13/	RLA File :03/95/040/00309/AM13/	Lic.No/Date:0310712488 11.10.2012	Defer Date:02.04.2013
Decision : The Committee noted that copy of firm's reply has been forwarded to DIPP for examination and comments.				

66	Case No.:7/18/80-ALC2/2012	Party Name:INDEX AUTO COMPONENTS P LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00375/AM13/	RLA File :04/24/040/00130/AM13/	Lic.No/Date:0410140496 12.10.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME letter No. 30(273)/2011-ME dated 8.2.2013. RLA may take necessary action accordingly.				

67	Case No.:26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

68	Case No.:10/18/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00378/AM13/	RLA File :02/24/040/00115/AM13/	Lic.No/Date:0210183238	Defer

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.1.2013 and decided to remind them for expediting their comments.

69	Case No.:23/18/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00391/AM13/	RLA File :05/23/040/00270/AM13/	Lic.No/Date:0510337301 16.10.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the firm was advised to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012. The Committee noted that firm has replied informing that Certificate from the DGG is not required as they are neither a licensee nor sub-contractor for undertaking the petroleum operations under PEL/ML area and are only a manufacturer/supplier of the items in India required by the licensee for their operational purposes under Deemed Export Scheme. Condition No.41 is applicable only when the fully finished products are imported by licensee or their sub-contractor and not applicable to the import or raw materials and components for the goods manufactured and supplied by the Domestic Supplier, under Deemed Export Scheme, as per DOR Notification No.2 dated 29.8.2000. The Committee decided to refer this case to Policy Section-VI for examination and comments.			

70	Case No.:45/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00525/AM13/	RLA File :09/24/040/00330/AM13/	Lic.No/Date:0910054146 18.10.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

71	Case No.:23/24/80-ALC2/2012	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00503/AM13/	RLA File :09/24/040/00346/AM13/	Lic.No/Date:0910054149 19.10.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

72	Case No.:44/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00524/AM13/	RLA File :09/24/040/00329/AM13/	Lic.No/Date:0910054232 01.11.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

73	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	Defer Date:02.04.2013
	Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.3,4,11&11A of Standard Deficiency Format.			

Case No.:45/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS	Meet No/Date:24/80-	Status:
------------------------------------	---------------------------------	---------------------	----------------

		P. LTD	ALC2/2012 19.02.2013	Deferred
74	HQ File :01/80/050/00413/AM13/	RLA File :34/24/040/00186/AM13/	Lic.No/Date:3410035441 05.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that copy of MSME deficiency letter was forwarded to firm for furnishing information and reply is awaited.				

	Case No.:49/24/80-ALC2/2012	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES P.LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
75	HQ File :01/80/050/00529/AM13/	RLA File :07/24/040/00316/AM13/	Lic.No/Date:0710091784 06.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.2.2013 and decided to await comments.				

	Case No.:44/18/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
76	HQ File :01/80/050/00412/AM13/	RLA File :34/24/040/00191/AM13/	Lic.No/Date:3410035458 07.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to ask RA to forward 4 sets of firm's application for consideration of this case.				

	Case No.:47/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00415/AM13/	RLA File :56/24/040/00028/AM13/	Lic.No/Date:5610001234 09.11.2012	
77	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under : - Quantity of export products at Sl. 1 to 5 to also be specified as 7,000 Nos., 30,000 Nos., 30,000 Nos., 20,000 Nos. & 14,000 Nos. respectively in addition to their weights. - Words "of relevant grade & thickness" to be prefixed with the description of import items at Sl. No. 1,2 & 3. - Total quantity of import items at Sl. No 1, 2 & 3 put together to be allowed as 207329 Kgs. as under: - For export product at Sl. No.1 as 44149 Kgs. inclusive of 36 % wastage after 1/3rd recovery. - For export product at Sl. No.2 as 48737 Kgs. inclusive of 35 % wastage after 1/3rd recovery. - For export product at Sl. No.3 as 17303 Kgs. inclusive of 36 % wastage after 1/3rd recovery. - For export product at Sl. No.4 as 42526 Kgs. inclusive of 2 % wastage. - For export product at Sl. No.5 as 54614 Kgs. inclusive of 48.5 % wastage after 1/3rd recovery. RLA may take necessary action accordingly.			

	Case No.:48/18/80-ALC2/2012	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
78	HQ File :01/80/050/00416/AM13/	RLA File :31/83/040/00125/AM13/	Lic.No/Date:3110056248 12.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their comments.				

	Case No.:5/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD..	Meet No/Date:24/80-ALC2/2012	Status: Deferred
--	-----------------------------------	--	------------------------------	-----------------------------------

			19.02.2013	
79	HQ File :01/80/050/00485/AM13/	RLA File :03/94/040/00605/AM13/	Lic.No/Date:0310715374 21.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that earlier copy of application was forwarded to DHI. The Committee observed that this case pertains to DIPP and accordingly decided to forward copy of application to DIPP for examination and comments.				

	Case No.:7/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00487/AM13/	RLA File :03/94/040/00650/AM13/	Lic.No/Date:0310715387 21.11.2012	
80	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under : 1. Net empty weight of 63934 Kgs. to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 216 Kgs. (108 Nos.) on net to net basis. 3. Quantity of import item at Sl. No. 2 to be allowed as 36 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 639 Kgs inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 3 to be allowed as 3 Nos. on net to net basis. Duty free weight of this item to be allowed as 4553 Kgs inclusive of 3 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 4 to be allowed as 56 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 58 Kgs. inclusive of 4 % wastage. 6. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 5 & 6. 7. Quantity of import items at Sl. No. 5 to be allowed as 25510 Kgs . inclusive of 19.8 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 6 to be allowed as 36662 Kgs. (39749 Mtrs.) inclusive of 2 % wastage. 9. Quantities of import items at Sl. Nos. 7, 8 & 9 (Welding Consumables) to be allowed as 319 Kgs. each. RLA may take necessary action accordingly.			

	Case No.:30/24/80-ALC2/2012	Party Name:METAL CLOSURES PRIVATE LIMITED,	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Approved
81	HQ File :01/80/050/00510/AM13/	RLA File :07/24/040/00340/AM13/	Lic.No/Date:0710092080 22.11.2012	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-773 for Engineering products. RLA may take necessary action accordingly.			

	Case No.:32/24/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
82	HQ File :01/80/050/00512/AM13/	RLA File :07/21/040/00638/AM13/	Lic.No/Date:0710092053 22.11.2012	Defer Date:02.04.2013
	Decision : The Committee noted that a deficiency letter was sent to firm and their reply is awaited.			

	Case No.:43/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
83	HQ File :01/80/050/00523/AM13/	RLA File :09/24/040/00369/AM13/	Lic.No/Date:0910054372 23.11.2012	Defer Date:02.04.2013

Decision : The Committee noted that the case is under examination of DHI and decided to await comments.

84	Case No.: 17/24/80-ALC2/2012	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00497/AM13/	RLA File :17/24/040/00046/AM13/	Lic.No/Date:1710005142 30.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that earlier copy of application was forwarded to DIPP. The Committee observed that this case pertains to DHI and accordingly decided to forward copy of application to DHI for examination and comments.				

85	Case No.: 21/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00501/AM13/	RLA File :61/24/040/00040/AM13/	Lic.No/Date:6110000900 30.11.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

86	Case No.: 47/24/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00527/AM13/	RLA File :09/24/040/00410/AM13/	Lic.No/Date:0910054423 03.12.2012	
Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: - Net weight of export product at Sl. No. 1 to be specified as "17736 Kgs. containing 8526 Kgs. of Galvanised wire, 2921 Kgs. of PVC items & 5970 Kgs. of MS/Galvanized Flats/Angles". - Word 'Relevant' to be prefixed with the descriptions of import items at Sl. No. 1 & 3 and their quantities to be allowed as applied for i.e. 8610.84 Kgs. & 6030 Kgs. respectively inclusive of 1 % wastage. - Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 2950.68 Kgs. inclusive of 1 % wastage. RLA may take necessary action accordingly.				

87	Case No.: 27/24/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00507/AM13/	RLA File :53/24/040/00013/AM13/	Lic.No/Date:5310015894 05.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

88	Case No.: 10/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00490/AM13/	RLA File :03/94/040/00738/AM13/	Lic.No/Date:0310716497 06.12.2012	
Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under on repeat basis: - Net empty weight of 3110 Kgs. to be specified with the quantity of export product at Sl. No. 1. - Net empty weights of 37420 Kgs. to be specified with the quantities of each export product at Sl. No. 2, 5 & 8. - Net empty weights of 26480 Kgs. to be specified with the quantities of each export product at Sl. No. 3, 6 & 9. - Net empty weights of 1492 Kgs. to be specified with the quantities of each export product at Sl. No. 4, 7				

&10.

5. Word Relevant” to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 31236 Kgs. inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 2 (Welding Electrodes) to be allowed as applied for i.e. 20 Kgs.

RLA may take necessary action accordingly.

89	Case No.:12/24/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00492/AM13/	RLA File :06/24/040/00032/AM13/	Lic.No/Date:0610029845 06.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

90	Case No.:29/24/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00509/AM13/	RLA File :07/24/040/00364/AM13/	Lic.No/Date:0710092340 06.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

91	Case No.:37/24/80-ALC2/2012	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00517/AM13/	RLA File :05/23/040/00351/AM13/	Lic.No/Date:0510340262 06.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter and decided to await reply.				

92	Case No.:2/24/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00482/AM13/	RLA File :03/95/040/00657/AM13/	Lic.No/Date:0310716655 07.12.2012	Defer Date:02.04.2013
Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of export product to be specified as 163 MT. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product 3. Quantity of import item at Sl. No.1 to be allowed as applied for i.e. 112000 Kgs. inclusive of a wastage of 5 %. 4. Weights of import items at Sl. No. 2, 3, 4 & 5 to be specified as 5.4 MT, 44 MT, 4.933 MT & 2 MT respectively. 5. Import items at Sl. No. 2, 3, 4 & 5 to be allowed on net to net basis with accountability clause. 6. Quantity of import items at Sl. No. 6, 7 & 8 (welding Electrodes) to be allowed as 744 Kgs. , 1990 Kgs. & 1990 Kgs. respectively. RLA may take necessary action accordingly.				

93	Case No.:8/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00488/AM13/	RLA File :03/94/040/00735/AM13/	Lic.No/Date:0310716642 07.12.2012	Defer Date:02.04.2013
Decision : On the recommendation of DIPP the Committee decided to seek information from firm as per Sr No 4 5 11&13 of				

Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No.3,4,5,11&11A of Standard Deficiency Format.

94	Case No.:9/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00489/AM13/	RLA File :03/94/040/00606/AM13/	Lic.No/Date:0310716636 07.12.2012	Defer Date:02.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No.3,4,5,11&11A of Standard Deficiency Format.			

95	Case No.:16/24/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00496/AM13/	RLA File :02/24/040/00133/AM13/	Lic.No/Date:0210184235 07.12.2012	Defer Date:02.04.2013
	Decision : On the recommendation of DHI, the Committee decided to ask firm to provide details of inputs per unit of EP and marked on drawings.			

96	Case No.:4/24/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00484/AM13/	RLA File :03/94/040/00765/AM13/	Lic.No/Date:0310716799 10.12.2012	Defer Date:02.04.2013
	Decision : On the recommendation of DHI, the Committee decided to ask firm to provide details viz proper name, functions of input at Sr.No. 1,31,36,55,71,78.			

97	Case No.:1/24/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00481/AM13/	RLA File :03/95/040/00614/AM13/	Lic.No/Date:0310716939 11.12.2012	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Fabricated weight of export product to be specified as 213.5 MT. 2. Import items at Sl. No. 1& 2 shall be of relevant grade and thickness as contained in the export product 3. Quantity of import item at Sl. No.1 to be allowed as applied for i.e. 2072 Kgs. inclusive of a wastage of 3 %. 4. Quantity of import item at Sl. No.2 to be allowed as 18987 Kgs. inclusive of a wastage of 5 %. 5. Weights of import items at Sl. No. 3, 4 & 5 to be specified as 7.164 MT, 179 MT& 0.509 MT respectively. 6. Import items at Sl. No. 3, 4 & 5 to be allowed on net to net basis with accountability clause. 7. Quantity of import items from Sl. No. 6 to 11 (welding Electrodes) to be allowed as applied for i.e. 1000 Kgs., 4676 Kg., 3450 Kgs., 50 Kgs., 7867 Kgs. & 12543 Kgs. respectively. RLA may take necessary action accordingly.			

98	Case No.:36/24/80-ALC2/2012	Party Name:GLOBE HI-FABS	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00516/AM13/	RLA File :05/23/040/00366/AM13/	Lic.No/Date:0510340575 11.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

99	Case No.:33/24/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00513/AM13/	RLA File :05/23/040/00355/AM13/	Lic.No/Date:0510340616 12.12.2012	Defer Date:02.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. No. 5, 6, 18,19, 27 & 28 in Nos. also in addition to their weights. 3. Quantity of import items at Sl. No. 7 to 9, 20 to 22 & 29 to 31 in meters also in addition to their weights.			

100	Case No.:3/24/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00483/AM13/	RLA File :03/94/040/00770/AM13/	Lic.No/Date:0310717144 13.12.2012	Defer Date:02.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.No.3,4,5&11 of Standard Deficiency Format.			

101	Case No.:6/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00486/AM13/	RLA File :03/94/040/00623/AM13/	Lic.No/Date:0310717132 13.12.2012	Defer Date:02.04.2013
	Decision : The Committee decided to forward copy of application to DHI for examination and comments.			

102	Case No.:13/24/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00493/AM13/	RLA File :06/24/040/00034/AM13/	Lic.No/Date:0610029941 13.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

103	Case No.:24/24/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00504/AM13/	RLA File :05/23/040/00372/AM13/	Lic.No/Date:0510340930 17.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that copy of application was forwarded to DHI but the case pertains to DIPP. The Committee decided to forward copy of application to DIPP accordingly for examination and comments.			

104	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	Defer Date:02.04.2013
	Decision : Based on DHI recommendation, the Committee decided to seek information as per Sr.No. 4,5,11 of Standard Deficiency Format.			

105	Case No.:26/24/80-ALC2/2012	Party Name: BRAKES INDIA LIMITED,	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00506/AM13/	RLA File :04/24/040/00181/AM13/	Lic.No/Date:0410141867 18.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

106	Case No.:35/24/80-ALC2/2012	Party Name: GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00515/AM13/	RLA File :05/23/040/00363/AM13/	Lic.No/Date:0510341157 18.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

107	Case No.:38/24/80-ALC2/2012	Party Name: NASH INDUSTRIES (I) PVT LTD	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00518/AM13/	RLA File :07/24/040/00370/AM13/	Lic.No/Date:0710092536 18.12.2012	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under on repeat basis: - Export product to contain "404542 Kgs. of HR High Tensile Steel Sheet" - Quantity of import item at Sl. No. 1 to be allowed as 424769 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.			

108	Case No.:39/24/80-ALC2/2012	Party Name: SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

109	Case No.:50/24/80-ALC2/2012	Party Name: G S RADIATORS LTD	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00530/AM13/	RLA File :30/24/040/00049/AM13/	Lic.No/Date:3010090521 18.12.2012	Defer Date:02.04.2013
	Decision : The Committee decided to forward copy of application to DHI/MSME for examination and comments.			

110	Case No.:46/24/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00526/AM13/	RLA File :04/24/040/00188/AM13/	Lic.No/Date:0410141886 19.12.2012	Defer Date:02.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

	Case No.:1/21/80-ALC2/2012	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date: 24/80-ALC2/2012 19.02.2013	Status: Deferred
--	-----------------------------------	---	---	-----------------------------------

111	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301 20.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that RA/firm has not forwarded copy of application. The Committee decided to ask RA/firm to immediately provide copy of application for consideration of the case.				

112	Case No.:42/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00522/AM13/	RLA File :05/24/040/00357/AM13/	Lic.No/Date:0510341408 20.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

113	Case No.:40/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00520/AM13/	RLA File :07/24/040/00395/AM13/	Lic.No/Date:0710092636 21.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

114	Case No.:25/24/80-ALC2/2012	Party Name:ACCU-FIX PRECISION TOOLS PVT LTD	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00505/AM13/	RLA File :34/24/040/00220/AM13/	Lic.No/Date:3410035737 26.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

115	Case No.:15/24/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00495/AM13/	RLA File :03/95/040/00751/AM13/	Lic.No/Date:0310718335 27.12.2012	Defer Date:02.04.2013
Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Basis for the quantities of import items with quantities of import items in each export item supported by documentary evidence. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.				

116	Case No.:28/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00508/AM13/	RLA File :04/24/040/00204/AM13/	Lic.No/Date:0410142075 27.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

117	Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80- ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:02.04.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

118	Case No.:14/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00494/AM13/	RLA File :03/95/040/00758/AM13/	Lic.No/Date:0310718890 01.01.2013	Defer Date:02.04.2013
	Decision : Based on recommendation of DHI, the Committee decided to seek information as per Sr.No. 4,5,11 of Standard Deficiency Format.			

119	Case No.:18/24/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00498/AM13/	RLA File :02/24/040/00142/AM13/	Lic.No/Date:0210184912 01.01.2013	Defer Date:02.04.2013
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments.			

120	Case No.:19/24/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00499/AM13/	RLA File :02/24/040/00160/AM13/	Lic.No/Date:0210184913 01.01.2013	Defer Date:02.04.2013
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments.			

121	Case No.:31/24/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00511/AM13/	RLA File :05/24/040/00377/AM13/	Lic.No/Date:0510342330 03.01.2013	
	Decision : Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject on repeat basis as per firm's Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012: - Net weight of export product to be specified as 501.6 Kgs. - Quantity of import item to be allowed as 2197 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

122	Case No.:48/24/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00528/AM13/	RLA File :05/23/040/00403/AM13/	Lic.No/Date:0510342730 08.01.2013	Defer Date:02.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: - Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. - Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.			

123	Case No.:20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	Defer Date:02.04.2013

Decision : The Committee noted that the case is under examination of DHI and decided to await comments.

124	Case No.: 22/24/80-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Approved
	HQ File :01/80/050/00502/AM13/	RLA File :31/83/040/00165/AM13/	Lic.No/Date:3110056767 09.01.2013	
	Decision : Based on DHI written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under: Item 1 – As applied. Item 5 – To be allowed on Net to Net basis with accountability clause. Item 2 & 3 – Consumables within 1% of FOB value. Item 4 – To be allowed as per packing policy. RLA may take necessary action accordingly.			

125	Case No.: 51/24/80-ALC2/2012	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Deferred
	HQ File :01/80/050/00531/AM13/	RLA File :07/24/040/00382/AM13/	Lic.No/Date:0710093573 07.02.2013	Defer Date:02.04.2013
	Decision : The Committee decided to ask RA/firm to provide copy of application for consideration of the case.			

126	Case No.: 52/24/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/80-ALC2/2012 19.02.2013	Status: Closed
	HQ File :01/80/050/00532/AM13/	RLA File :05/24/040/00411/AM13/	Lic.No/Date:0510345202 07.02.2013	
	Decision : The Committee noted that CLA vide letter No. 05/24/40/00411/AM13/ZALC/CLA/961137 dated 11.2.2013 informed that this authorization was issued under Para 4.7.1 of HBP Vol.I on repeat basis and hence they have not forwarded copies of application to NC. The Committee observed that there is no action required on the part of NC and decided to close the case.			

S.No.557

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.24/13		RA F.No.31/24/040/00296/AM09	3110036393
Date: 19.02.2013		Ratification of norms	dt.09.09.2008

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 2.4.2013.

S.No.558

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date
Meeting No.24/13		RA.F.No.11/24/040/00004/AM12	1110024727
Date: 19.02.2013		Request for revision /amendment of norms.	dt.11.05.2011

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 2.4.2013.

S.No.559

Case No. A/R-29	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/050/00036/AM12/DES.I	Lic. No. & date
Meeting No.24/13		RA.F.No.05/24/040/00035/AM12	0510289309
Date: 19.02.2013		Ratification of norms.	dt.02.05.2011

Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as per GN-4 for Engineering products. RLA may take necessary action accordingly.

S.No.560

Case No. A/R-74	M/s. MVS Engineering	HQF.No.01/80/050/00905/AM07/DES.I	Lic. No. & date
Meeting No.24/13		RA.F.No.05/24/040/00678/AM07	0510194349

Date: 19.02.2013	Ltd., New Delhi	Request for amendment in norms	dt.14.11.2006
------------------	-----------------	--------------------------------	---------------

This issue was considered and it is seen that item No.3 was applied as "Air Blower" as 2 Nos. This 2 Nos had '1 No' as a component and '1 No' as spare. The spare is to be allowed as per Spare Policy applicable to this authorization. Hence, the spare has to be given at Sr.No.6,7 and including at Sr.No.3, totaling to be allowed within that limit of Spare Policy. This was also indicated in the minutes of Meeting No.44 dated 6.2.2007 where against Item No. 6 & 7, it was stated that quantity of import items will be allowed as per Spare Policy and for Item No.3, it was clearly indicated that Item No.3 is allowed as 1 No. on Net to Net basis and additional item under Sr.No.3 is to be allowed as per Spare Policy applicable to import of spares. Hence, no change is allowed now. RLA may take necessary action accordingly.

S.No.561

Case No. A/R-103	M/s. Minda	HQF.No.01/80/050/00348/AM11/DES.I	Lic. No. & date
Meeting No.24/13	Silca Engineering Ltd., Noida	RA.F.No.05/24/040/00181/AM11	(1) 05102702714 dt. 17.08.2010;
Date: 19.02.2013		Fixation of norms	(2) 0510273715 dt. 27.09.2010;
			(3) 0510251004 dt. 15.10.2009
			(4) 0510247528 dt. 11.08.2009

The Committee decided to ratify norms of subject authorizations as under:

- AA No. 05102702714 dated 17.8.2010 – As per MSME UO No.30(277)/11-ME dated 9.1.2013 (copy enclosed).
- AA No.0510273715 dated 27.9.2010 – As per MSME UO No.30(277)/11-ME dated 12.2.2013 (copy enclosed).
- AA No. 0510251004 dated 15.10.2009 – As per MSME UO No.30(277)/11-ME dated 11.1.2013 (copy enclosed).
- AA No.0510247528 dated 10.8.2009 – As per MSME UO No. 30(277)/11-ME dated 14.2.2013 (copy enclosed).

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.562

Case No. A/R-104	M/s. Mahati	HQF.No.01/85/050/00004/AM09/DES.I	Lic. No. & date
Meeting No.24/13	Electrics, Pune	RA.F.No.31/24/040/00340/AM08	3110032470
Date: 19.02.2013		Fixation of norms	dt.24.01.2008

Based on DHI written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.3110032429 dated 23.01.2008 as requested by applicant vide letter dated 02.01.2013. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.563

Case No. A/R-106	M/s. Tranter	HQF.No.01/80/050/00169/AM12/DES.I	Lic. No. & date
Meeting No.24/13	India Private	RA.F.No.31/83/040/00063/AM12	3110049045
Date: 19.02.2013	Ltd., Pune	Fixation of norms	dt.05.07.2011

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 2.4.2013.

S.No.564

Case No. A/R-107	M/s. Shree	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
Meeting No.24/13	Electricals Ltd.,	RA.F.No.31/24/040/00204/AM08	3110031243
Date: 19.02.2013	Pune	Fixation of norms	dt.22.10.2007

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 2.4.2013.

S.No.565

Case No. A/R-128	M/s. IDMC	HQF.No.01/80/050/00999/AM08/DES.I	Lic. No. & date
Meeting No.24/13	Limited, Udyog Nagar (Gujarat)	RA.F.No. 34/24/040/00168/AM08	(i) 3410020002 dt.05.11.2007
		RA.F.No. 34/24/040/00162/AM08	(ii) 3410019958 dt.02.11.2007
Date: 19.02.2013		Fixation of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 2.4.2013.

S.No.566

Case No. A/R-129	M/s. Bharat	HQF.No.01/80/050/00651/AM11/DES.I	Lic. No. & date
Meeting No.24/13	Heavy Electricals Ltd.	RA.F.No. 04/24/040/00205/AM11	0410118773

Date: 19.02.2013	Electricals Ltd., Trichy	Revision of norms	dt.10.11.2010
------------------	-----------------------------	-------------------	---------------

Based on DHI written comments dated 19.2.2013, the Committee decided to revise norms of subject authorization as follows:

Shells – to be allowed on net to net basis with accountability clause.

Item No.38 – Numbers can also be mentioned along with weight – Net to Net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.567

Case No. A/R-130	reference received	HQF.No.01/80/050/00403/AM12/DES.I	Lic. No. & date
Meeting No.24/13	from Addl.DGFT, Mumbai of M/s.	RA.F.No.03/94/040/00698/AM12	0310663899
Date: 19.02.2013	Adler Mediequip Pvt. Ltd., Mumbai	Amendment of import items No.4 as per amendment sheet No.1	dt.08.11.2011

Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under:

1. Description of import item at Sl. No.4 to be amended as per Amendment Sheet No. 1 dated 23/10/2012 attached with the Advance Authorization.

RLA may take necessary action accordingly.

S.No.568

Case No. A/R-131	M/s. Larsen & Toubro	HQF.No.01/80/050/01106/AM08/DES.I	Lic. No. & date
Meeting No.24/13	Limited,	RA.F.No.03/95/040/01070/AM08	0310461144
Date: 19.02.2013	Mumbai	Fixation of norms	dt.14.02.2008

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 2.4.2013.

S.No.569

Case No. A/R-132	M/s. Gastek	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.24/13	Engineering (P)	RA.F.No.05/24/040/00346/AM07	0510188500
Date: 19.02.2013	Ltd., New Delhi	Fixation of norms	dt.08.08.2006

The Committee noted that this case was considered in NC Meeting No.36 dated 12.12.2006 and advised the firm for change in the import and export items and quantity thereof and also for converting the license from Deemed Export to Physical Export. The Committee observed that it has not received any further communication has been received from firm or RA in this regard. Shri Sanjay Jaisingh of the firm attended before the Committee and explained that they have got the necessary amendment from CLA as per NC decision dated 12.12.2006. He has further explained that this authorization was obtained for import of 2714 kg of Carbon Molecular Sieves for export of 1 No Nitrogen Plant. But they have exported 2 Nos Nitrogen Plants against this authorization. The Committee advised the firm to make a written submission giving complete details of import and export made under the subject authorization for consideration of their case further. Case deferred to 5.3.2013.

S.No.570

Case No. A/R-133	M/s. Bharat	HQF.No.01/80/050/00073/AM03/DES.I	Lic. No. & date
Meeting No.24/13	Heavy Plate & Vessels Ltd.,	RA.F.No.26/80/042/00042/AM02	2610001898
Date: 19.02.2013	Viskhapatnam	Revision of norms	dt.28.03.2002

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 2.4.2013.

S.No.571

Case No. A/R-134	M/s. Prijai Heat	HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date
Meeting No.24/13	Exchangers Pvt.	RA.F.No.03/95/040/00558/AM11	0310603942
Date: 19.02.2013	Ltd.,	Revision of norms	dt.01.12.2010

Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization as under:

1. Description & quantities of export items to be modified as under:

Sl. No.	Description	Quantity
1	1.5 TR ODU for Split AC (containing 860 Kgs. of Copper Tube)	304 Nos.
2(a)	2 TR ODU for Split AC (containing 3840 Kgs. of Copper Tube)	1000 Nos.
2(b)	2 TR ODU for Split AC (without System tubing) (containing 5788 Kgs. of Copper Tube)	1649 Nos.
	Total	2953 Nos.

2. Quantity of export items to be allowed as under:

- (i) Quantities of import items at Sl. No. 1 & 10 put together to be allowed as 10593 Kgs. inclusive of 1 % wastage.

- (ii) Import items at Sl. No. 2, 7, 8, 9, 11, 16, 17 & 18 to be deleted.
- (iii) Quantities of import items at Sl. No. 3 & 12 put together to be allowed as 2953 Nos. on net to net basis with accountability clause.
- (iv) Quantities of import items at Sl. No. 4 & 13 put together to be allowed as 2953 Nos. on net to net basis with accountability clause.
- (v) Quantities of import items at Sl. No. 5 & 14 put together to be allowed as 2953 Nos. on net to net basis with accountability clause.
- (vi) Quantities of import items at Sl. No. 6 & 15 put together to be allowed as 2953 Nos. on net to net basis with accountability clause.

3. Revised FOB value of exports and CIF value of import items to be incorporated by RA.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.572

Case No. A/R-135	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00237/AM13/DES.I	Lic. No. & date
Meeting No.24/13		RA.F.No.04/24/040/00045/AM13	0410137727
Date: 19.02.2013		Revision of norms	dt.29.06.2012

Based on DHI written comments dated 19.2.2013, the Committee decided to revise norms of subject authorization as follows:

Item 5 – to be allowed on Net to Net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.573

Case No. A/R-136	M/s. SMC Pneumatic (India) Pvt. Ltd.,	HQF.No.01/80/050/00453/AM12/DES.I	Lic. No. & date
Meeting No.24/13		RA.F.No.05/24/040/00236/AM12	0510304983
Date: 19.02.2013		Ratification of norms	dt.11.10.2011

The Committee decided to forward copy of application to DIPP for examination and comments. Case deferred for 2.4.2013.

S.No.574

Case No. A/R-137	M/s. Flovel Energy Pvt. Limited, Faridabad	HQF.No.01/81/050/00396/AM11/DES-II/DES-I	Lic. No. & date
Meeting No.24/13		RA.F.No.05/23/040/00135/AM11	0510271787
Date: 19.02.2013		Ratification of norms	dt.31.08.2010

The Committee decided to seek complete details of manufacturing activities being carried out on inputs for manufacture of export products along with flow chart and relevant drawings. Further, it may also be informed whether it is a case of Deemed exports or physical exports. In case of Deemed Export, indicate the relevant Para of Chapter 8 of FTP and a copy of the Project Authority Certificate is to be furnished. In case of supply against EPCG licence, the following details may also be provided :

- i. EPCG licence number and date.
- ii. CIF value of the licence.
- iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

Case deferred for 2.4.2013.

S.No.575

Case No. A/R-138	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
Meeting No.24/13		RA.F.No.07/24/040/00189/AM11	0710074081
Date: 19.02.2013		Fixation of norms	dt.06.09.2010

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 2.4.2013.

S.No.576

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.24/13		
Date: 19.02.2013		Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.

The Committee deliberated the case and observed that the chemical composition of the export product Adamite Quality Roll" exported by the firm does not match with the chemical composition of "Rolls" covered at SION C-1332 which is the enabling SION for DEPB at Sl.No.571 of product Group "Engineering-61". In view of this, export of Adamite Quality Roll" is not eligible for DEPB. The Committee decided to forward this information to PC4(B) Section.

S.No.577

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.24/13		
Date: 19.02.2013		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 2.4.2013.

S.No.578

Case No. A/R-139	M/s. Ohsung Electronics India Pvt. Ltd.,	HQF.No.01/80/050/00709/AM10/DES-I	Lic. No. & date
Meeting No.24/13		RA.F.No.31/24/040/00220/AM10	3110041743
Date: 19.02.2013		Revision of norms	dt.29.01.2010

Based on DIPP written comments dated 19.2.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization No. 3110049734 dated 11.08.2011 ratified in Norms Committee Meeting No. 14/80 dated 04/10/2011:

1. Net weights of 99.5 MT, 5.48 MT and 30.208 MT may be specified with quantities of export products at Sl. No 1, 2 & 3 respectively.
2. Quantity of import item at Sl.No. 1 to be allowed as 99708 Kgs. inclusive of 11.4 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl.No. 2 to be allowed as 13867 Kgs. inclusive of 38.7 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 5480 Kgs. on net to net basis.
6. Quantity of import item at Sl.No. 4 to be allowed as 53561 Kgs. inclusive of 103.5 % wastage after 1/3rd recovery.
7. Quantity of import item at Sl.No. 6 to be allowed as 7776 Kgs. inclusive of 100 % wastage.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.579

Case No. A/R-140	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00042/AM12/DES-I	Lic. No. & date
Meeting No.24/13		RA.F.No.03/95/040/00950/AM11	(i) 0310603295 dt.26.11.2010
Date: 19.02.2013		Fixation of norms	(ii) 0310617937 dt.25.02.2011

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 2.4.2013.
